

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS

**LOK SABHA**  
**UNSTARRED QUESTION NO.283**  
ANSWERED ON 27.11.2024

**ENCROACHMENT AND ILLEGAL TRANSFER OF WAKF PROPERTIES**

283. SHRI BASAVARAJ BOMMAI

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) whether the Central Government is aware of the reported encroachment and illegal transfer of Wakf properties in Karnataka;
- (b) if so, the steps taken/being taken by the Government to investigate the encroachments of Wakf properties in Karnataka, especially in areas such as the Haveri/Gadag districts;
- (c) whether the Government has any data on the extent of unauthorized occupation or misuse of Wakf properties across India, if so, the details thereof; and
- (d) the details of measures implemented by the Government to prevent the illegal transfer, sale or lease of Wakf land?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a): As per the details available on WAMSI (Waqf Assets Management System of India) 58,929 waqf properties are facing encroachment, out of which Karnataka has 869 such waqf properties.

(b) to (d): As per Sections 54 and 55 of the Waqf Act, Chief Executive Officer of State Waqf Board has power to take legal action against unauthorized occupation and encroachment of waqf properties. Further, Section 51(1-A) of the Waqf Act provides any sale, gift, exchange, Mortgage or transfer of the waqf property shall be void *ab initio*. The Central Government has framed the Waqf Properties Lease Rules, 2014 under section 56 of the Act empowering the State Waqf Boards (SWBs) to give waqf properties on lease.

The Ministry and Central Waqf Council (CWC) receive complaints regarding various issues relating to waqf properties from time to time and the same are forwarded to concerned SWBs & State Governments for appropriate action.

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